

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT
CHENNAI

Original Application No.71 of 2024 (SZ)

Earlier O.A.No.783 of 2023 (PB)

In The Matter Of:

Tribunal on its own motion SUO MOTU
based on the news item in The Hindu
dt:13.12.2023 titled, "Residents complain
about encroachments and waste
pollution at rear bund of Red Hills Lake".

-Vs-

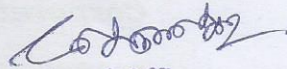
1. Tamil Nadu Pollution Control Board
& others.

... Respondents

STATUS REPORT FIELD ON BEHALF OF
GREATER CHENNAI CORPORATION - 2nd RESPONDENT

I, **P**.Karunakaran, Son of Mr.D.Teekaraman, Hindu, aged about 58 years, the Zonal Officer, Zone - VII, Greater Chennai Corporation, having office at Thiruvallur High Road, Opp. Dunlop, Chennai - 600053, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Zonal Officer, Zone - VII, Greater Chennai Corporation, and as such I am well acquainted with the facts of the case through available records. I am filing this status report on behalf of Greater Chennai Corporation.


Zonal Officer
Zone-7 (Ambattur)
Greater Chennai Corporation
Chennai-600 053

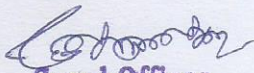
2. I respectfully submit that the Redhills Lake is maintained by the Public Works Department. I further submit that surplus water from the Redhills Lake has to be free flowed through the Kosasthalaiyar River into the sea.
3. I respectfully submit that when the above case came up for hearing on 24.07.2024 this Hon'ble Tribunal has passed an order as follows:-

"...1. The learned counsel appearing for the Greater Chennai Corporation (GCC) states that three of the areas were identified within their jurisdiction and the sewage outfall was plugged. However, the report of the GCC has not been filed.

2. It is stated that the locations of the outfalls that fall within the GCC have been addressed, whereas the other few locations are within the Avadi City Municipal Corporation. The Commissioner - Avadi City Municipal Corporation is not a party before us.

3. It is stated further that the Chennai Metropolitan Water Supply and Sewerage Board is also a necessary party to this proceeding.

4. Hence, we Suo Motu implead the Managing Director - Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) and the Commissioner - Avadi City Municipal Corporation as additional Respondent No.5 and 6 respectively.


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Greater Chennai Corporation
Chennai-600 053

5. The Registry is directed to send notice to the newly added respondents through the Tribunal.

6. Let the CMWSSB cause an inspection and file a report regarding the sewer line connections. If there is an Under Ground Sewerage System (UGSS), whether the individual houses are connected to it. If not, let the CMWSSB say how the issue will be addressed.

7. The Commissioner - Avadi City Municipal Corporation is also directed to inspect and file a report immediately.

8. The Municipal Administration and Water Supply Department is also directed to verify whether the committee has been constituted as directed by this Tribunal on earlier occasions on similar issues and is active. If so, let the said committee file its report.

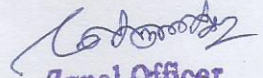
9. As directed above, the authorities have to file their respective reports on or before 16.08.2024, without fail.....”

4. I respectfully submit that the Greater Chennai Corporation is constructing Storm Water Drains under integrated urban flood management for Chennai-Kosasthalaiyar Basin Project. I further submit that the minor inlet channels have been encroached upon the rear portions of the lake.
5. I respectfully submit that three locations namely Venkateshwara Nagar, Pudur Banu Nagar and Kallikuppam comes in three


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different Division within the Zone - VII, limits (i.e., Division Nos.79, 80 and 82) of the Greater Chennai Corporation had constructed the Storm Water Drain in reinforced cement concrete. Further, the Greater Chennai Corporation had issued notice to them under "Sub Section (5) of Sec 202 R/W Sec 357 (1) Schedule VII of CCMC Act 1919) Form-II" and the offenders were instructed approach CMSWWB for getting proper sewer connection within 30 days from the day of receipt of this notice and also penalty is being levied for the offenders. A penalty amount of Rs.2,99,000/- had been collected from the public for letting sewer water into the storm water drain since 01.04.2022 in the above said divisions in Zone - VII.


6. I respectfully submit that the above three locations in Zone - VII are periodically inspected and if any sewer linkage is found, it is disconnected by the Greater Chennai Corporation then and there. Moreover the Chennai Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 2 of 1978) provide for the constitution of the Chennai Metropolitan Water Supply and Sewerage Board for exclusively attending to the growing needs and for planned development and appropriate regulation of water supply and sewerage services in the Chennai Metropolitan area for the protection of public health and for all matters connected therewith or incidental there to.


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7. I respectfully submit that the details of illegal sewer connection plugged and fine amount collected within the above said divisions within the Zone - VII are as follows:-

ILLEGAL SEWER CONNECTION DETAILS IN DIVISIONS No.79, 80 AND 82 From 01.04.2022 to Till Date					
Sl. No.	Zone	Division	Total no. of Illegal Sewer Connection		Fine Collected in Rs.
			Identified	Plugged	
1	VII	79	296	296	Rs.83,000/-
2	VII	80	528	528	Rs.98,000/-
3	VII	82	559	559	Rs.1,18,000/-

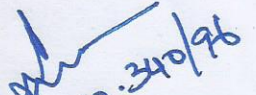
Hence it is prayed that this Hon'ble Tribunal may be pleased to pass suitable orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.


COUNSEL FOR 2nd RESPONDENT

Solemnly affirmed at Chennai ()
On this the 13th day of August 2024 ()
And signed his name in my presence ()


Zonal Officer
Zone-7 (Ambattur)
Greater Chennai Corporation
Chennai-600 053
Before Me

Advocate : Chennai


E. No. 340/96

(b)

DIVISION - 79



13.13369857N 80.14648894E
6/1
Venkateswara Nagar
Ambattur
Chennai
Tamil Nadu 600053
India
Aug 10, 2024 3:12:59 PM

(7)

DIVISION - 79



13.13034191N 80.14513408E

38/9

Saraswati Nagar

Thirumullaivoyal

Chennai

Tamil Nadu 600053

India

Aug 13, 2024 9:06:46 AM

8

DIVISION - 80



9

DIVISION - 80



(10)
DIVISION - 80



11

DIVISION - 82



31-Jul-2024 1:08:49 pm
13.137272209860384N 80.1675590313971E
Ambattur
Chennai
Tamil Nadu
Altitude:-74.0m
Speed:2.3km/h

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TRIBUNAL SOUTHERN ZONE AT CHENNAI

Original Application No.71 of 2024 (SZ)

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ON BEHALF OF
GREATER CHENNAI CORPORATION

Mr.N.R.RAMESH KANNA
COUNSEL FOR CHENNAI CORPORATION